

**Before the Appellate Tribunal for Electricity**  
(Appellate Jurisdiction)

**Appeal No. 141 of 2014 &**  
**I.A. No. 240 of 2014**

**Dated : 28<sup>th</sup> May, 2014**

**Present: Hon'ble Mr. Justice M. Karpaga Vinayagam, Chairperson**  
**Hon'ble Mr. Rakesh Nath, Technical Member**

**Sai Wardha Power Ltd.**

**..... Appellant(s)**

**Versus**

**Reliance Infrastructures Ltd. & Anr.**

**..... Respondent(s)**

Counsel for the Appellant(s) : Mr. Sanjay Sen, Sr. Adv.  
Mr. Anand K. Ganesan

Counsel for the Respondent(s) : Mr. Buddy A. Ranganadhan  
for R.1

**ORDER**

Admit. Issue notice in the Appeal as well as in I.A. No. 240 of 2014 (Appl. for direction). Mr. Buddy A. Ranganadhan, the learned counsel takes notice on behalf of Respondent No.1 and Mr. Hasan Murtaza, the learned counsel takes notice on behalf of Respondent No.2.

It is represented that the connected Appeal No. 123 of 2014 is coming up on 04.07.2014.

Post this matter along with Appeal No. 123 of 2014 on **04.07.2014**. In the meantime, the learned counsel for the Respondents are directed to file their reply after serving copy on the other side.

**(Rakesh Nath)**  
**Technical Member**

**(Justice M. Karpaga Vinayagam)**  
**Chairperson**